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- (a) whether there is any proposal to cover the unorganised segment of Beedi workers under the Employees' Provident Fund Scheme;
  - (b) if so, the details of the scheme; and
- (c) whether the handloom workers covering under the unorganised sector will have the benefit under the E.P.I, scheme.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH OHATOWAR) : (a) to (c) No distinction is made between the organised and the unorganised workers for the purpose of coverage under the EPF & MP Act, 1952. The Act is applicable to every Beedi Manufacturing Establishment and to every Handloom establishment if it is employing 20 or more persons and has completed 3 years from the date it was set up. If the establishment is a cooperative society, working without the use of power, then it is coverable under the EPF & MP Act provided 50 or more persons are employed in the establishment.

# Total Amount of Provident Fund

1285. SHRI S. MADHAVAN: Will the PRIME MINISTER be pleased to state:

- (a) what is the total contribution towards provident fund accrued under the Employees' Provident Funds and Miscellaneous Provisions Act, from the inception of the Employees' Provident Fund Scheme till 31st March, 1992;
- (b) what is the break up of this total amount contributed from each State;
- (c) how much of this total amount has been invested in State loans and how much each State gets out of this investment; and
- (d) whether Government will consider the investment of the entire proceeds in State loans?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) Rs. 26209.90 crores.

- (b) No such information is maintained.
- (c) A statement is attached (See below).
- (d) No, Sir,

#### Statement

Total Amount of Provident

Name of the State Total amount invested in State Govt, securities in respect of unempted establishments) (Rs. in lakhs)

		<sup>*</sup> To	TAL :	40382.64		
West Benga	• ( ·	:	· · · · · · · · · · · · · · · · · · ·	•	1161,60	
Uttar Prade		•		• .	7884.62	
Tripura .	1.	٠		1	426.90	
Tamil Nadu Taiawa	ι.	•		•	1959.17	
Rajasthan	•	٠		•	3283,41	
Punjab .	•	•	•		647.34	
Orissa .		٠			3481.61	
Nagaland		•	٠.		440,00	
Meghalaya					46,00	
Manipur .					90.00	
Maharashtr	a				1447.54	
Madhya Pr			. '		730.65	
Kerala .	-	•			2688,86	
Karnataka					2180.70	
J <sub>ammu &amp; 1</sub>	Kashmi	r.			332.66	
Himachal I					131,15	
Haryana .					1168.92	
Gujarat .					2415.60	
Dihar .					2761.09	
Assam .					605.53	
Andhra Pra	adesh				6499.35	

## Labour Employed in Iron Or Mima

1286. SHRI CHANDRA MOHAN SINHA: Willthe PRIME MINISTER be pleased to state:

- (a) what is the number of Labourers employed in each of the Iron Ore Mines at Badampahar, Sulaipat, Gorumohisani and Maharajpur in the District of Mayurbhanj in
- (b) the number of them wh6 are permanent and temporary;
- (c) the amount of minimum wages paid to the actual miners and whether annual Bonus is paid to them; and

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(d) if so, how many of them are paid and at what rates?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (d) the information is being collected and will be laid on the Table of the House.

#### **Privatisation in Various Sectors**

- 1287. MAULANA OBAYDULLAH KHAN AZMI : Will the PRIME MINIS TER be pleased to state :
- (a) whether there is any scheme under the consideration of Ministry of Labour for bringing about privatisation in its various sectors; and
  - (b) if so. the details thereof?

THE DEPUTY MINISTER IN THL MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) No, Sir.

(b) Does not arise.

## Minimum Wages for Unskilled workers

1288. MISS SAROI KHAPARDE: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that a majority of the State Governments/U.T. Government have failed so far to heed the Centre's advice to raise the minimum wages for unskilled workers in the unorganised sector;
- (b) if so, the details thereof State-wise/ U.T.-wise; and
- (c) what remedial steps Government propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) The State Governments have been reviewing/revising the minimum wages from time to time as stipulated under the Minimum Wages Act, 1948 and as per the advice of the Oni.tal Government.

(b) and <c) Does not arise. .

#### Welfare Schemes for Agricultural Labour

- 1289. SHRI R.T. GOPALAN: Will th« PRIME MINISTER be pleased to state:
- (a) the names of welfare schemes implemented by Government for agricultural labourers during the last three years, Statewise and
- (b) the number of agricultural labourers benefited by these schemes State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) Major existing welfare schemes for the Welfare of Rural Workers including Agricultural Labourers are listed below:—

- (i) Integrated Rural Development Programme (IRDP).
- (ii) Training of Rural Youth for Self Employment (TRYSEM).
- (iii) National Rural Employment Programme (NREP).
- (iv) Rural Landless Employment Guarantee Programme (RLEGP).

In addition, there are several Insurance, Group Insurance and Insurance-cum-Retirement Benefit Special Schemes run by State Governments.

(b) State-wise statistics of beneficiaries arc not maintained.

# Labour Participation in Management

- 1290. SHRI TINDIVANAM G. VEN-KATRAMAN: Will the PRIME MINISTER be pleased to state :
- (a) whether Government have encourged labour participation in the Management of public enterprises, companies, if so, what is the percentage and whether it varies from State to State; and
- (b) if so, what steps Government have taken to impress upon public undertakings to accommodate labour participation in Management?

THE DEPUTY MINISTER IN THE xMINISTRY. OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b) Thf Government introduced a scheme for employees' participation in management in